

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 201 of 2014 &
IA Nos- 316, 392 & 394 of 2014

Dated : 10th November, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Reliance Infrastructure Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. Ramji Srinivasan, Sr. Adv.
Ms. Poonam Verma
Mr. Vishal Anand
Ms. Purna Priyadarshini
Mr. Akshat Jain

Counsel for the Respondent(s) : Mr. Jayant Bhushan, Sr. Adv.
Mr. Parag Tripathi, Sr. Adv.
Mr. Buddy A. Ranganadhan
Mr. Vankatesh

ORDER

The learned Senior Counsel for the parties have argued the matter in detail. But it is noticed that the pleadings are not complete.

IA No. 392 & 394 of 2014
(Appl. for Impleadment & Direction)

Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of the Respondent No.1 and Mr. Amit Kapur takes notice on behalf of the Respondent No.2 and Ms. Anjali Chandurkar takes notice on behalf of Appellant.

Post the matter for hearing on **07.01.2015.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/js